

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA NO. 1101/2003 IN
OA NO. 994/2003

(2)

This the 14th day of May, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Manjeet
S/o Sh. Sheesh Ram,
R/o H.No.185, 1st Floor,
Golf Links,
New Delhi-110003.
2. Chander Pal,
son of Sh. Kallu Ram,
C/o Sh. Manjeet,
R/o H.No.185, 1st Floor,
Golf Links,
New Delhi-110003.

(By Advocate: Sh. V.S.Reddy)

Versus

The Director General (A),
Customs & Central Excise,
R.No.107 & 172. C.R.Building,
I.P.Estate, New Delhi.

ORDER (ORAL)

Heard on MA-1101/2003 for restoration of the OA which was dismissed in default on 21.4.2003. On perusal of the MA, I find that there is sufficient reason for non-appearance of the counsel for applicant, so I recall the order dated 21.4.2003 and restore the OA to its original number.

2. Heard on OA-994/2003.

3. Counsel for applicant seeks permission to withdraw the OA with liberty to file afresh. OA is dismissed as withdrawn with liberty.


(KULDIP SINGH)

Member (J)

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